

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION No. 1693
TO BE ANSWERED ON 28.12.2017

Implementation of Land Reforms

1693. SHRI SADASHIV LOKHANDE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has taken or proposes to take any steps to effectively implement Land Reforms Act and to distribute surplus land to people of poor community and allow them to form their own associations for protecting the interests of landless workers;
- (b) if so, the details thereof till date; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c) : As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule to the Constitution of India, the subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the States. Power to enact laws relating to 'Land' including Land Reforms Act vests in the Legislatures of States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

The State Governments undertake implementation of land reforms including distribution of surplus land to the people of poor community from time to time. Information on land distributed is not regularly maintained and updated centrally in the Department of Land Resources.
